

FIR No.87/2020
u/s 33 Delhi Excise Act
PS Punjabi Bagh
S/v Imran

08.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant
Imran.

An application moved on behalf of accused / applicant Imran for releasing him on personal bond.

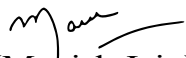
It is submitted by ld. Counsel that bail application of accused was allowed on 16.10.2020, however, he is still in JC as he is unable to furnish surety bond. It is requested by ld. Counsel that accused / applicant may be released on personal bond.

Heard. Perused the reply filed on behalf of IO.

As per reply of IO, accused is habitual offender and has previously committed offences when out on bail. It is also stated that he was granted bail earlier in his cases, however, he did not appear in any of his cases before the Hon'ble Courts. It is also stated in the reply that Hon'ble court has also issued 82 Cr.P.C. against him to procure his presence. It is also stated that accused has no permanent address in Delhi and there are every chance of him absconding again.

In view of abovesaid submissions and the fact that accused is involved in many cases, I do not find it fit to release the accused merely on personal bond. Accordingly, the bail application of accused / applicant Imran is hereby disposed of as dismissed.

Copy of order be given dasti.


(Manish Jain)

MM-01 /(West)/THC:Delhi
08.06.2021

FIR No.236/2021
u/s 392/395/397 IPC
PS Punjabi Bagh
S/v Sachin

08.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pranay Abhishek, Id. Counsel for accused / applicant Sachin.

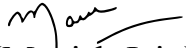
An application for grant of bail u/s 437 Cr.P.C. moved on behalf of accused / applicant Sachin.

Heard. Perused the reply filed on behalf of IO.

At this stage, it is submitted by Id. Counsel for the accused / applicant that he does not press the present application and wishes to withdraw the same.

In view of submissions made, the present application stands dismissed as withdrawn.

Copy of order be given dasti, at request.


(Mahish Jain)

MM-01 /(West)/THC:Delhi

08.06.2021

FIR No.507 /2021
u/s 279/337 IPC
PS Punjabi Bagh
S/v Aakash

08.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.DL11 CB 1868 moved on behalf of applicant Aakash.

Present: Ld. APP for the State.

Applicant Aakash is present.

It is submitted by applicant that his mother is the registered owner of the aforesaid vehicle. It is also submitted by applicant that vehicle is offending vehicle which was insured on the date of offence. It is also requested by the applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of aforesaid vehicle to the rightful owner.

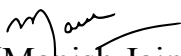
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL11 CB 1868** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01 /(West)/THC:Delhi

08.06.2021

FIR No.0478/2021
u/s 380/411/34 IPC
PS Punjabi Bagh
S/v Sonu etc.

08.06.2021

This is an application seeking release of mobile phones make Samsung and Redmi on superdari moved on behalf of applicant Radhey Shaym@ Jethu Ram.

Present: Ld. APP for the State.
Sh. Manoj Kumar, Id. Counsel for applicant Radhey Shaym@
Jethu Ram.

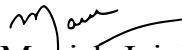
IO has filed his reply wherein he has posed no objection to the release of mobile phone.

Accordingly, in view of the submissions made, let aforesaid mobile phones make Samsung and Redmi be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the aforesaid mobile phones to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
08.06.2021

FIR No.8599 /2021
u/s 379/411 IPC
PS Punjabi Bagh

08.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no. DL9S AY 2464 moved on behalf of applicant Devraj.

Present: Ld. APP for the State.

Applicant Devraj is present.

It is submitted by applicant that he is the registered owner of the aforesaid vehicle. It is requested by the applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of the aforesaid vehicle to the rightful owner.

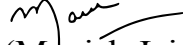
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL9S AY 2464** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01 /(West)/THC:Delhi
08.06.2021

FIR No.001624 /2021
u/s 379 IPC
PS Punjabi Bagh

08.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.DL8S BY 5568 moved on behalf of applicant Vishal Sindhwani.

Present: Ld. APP for the State.

Applicant Vishal Sindhwani is present.

It is submitted by applicant that he is the registered owner of the aforesaid vehicle. It is requested by the applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of aforesaid vehicle to the rightful owner.

Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL8S BY 5568** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01 /(West)/THC:Delhi
08.06.2021

FIR No.254/2021
u/s 307 IPC & 27 Arms Act
PS Punjabi Bagh
S/v Mathura Parshad Yadav

08.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Sunil Dutt Dixit, Id. Counsel for accused / applicant Mathura Parshad Yadav.

An application for superdari of licensed gun, four bullets and of mobile phone (personal search) is moved on behalf of applicant Mathura Parshad Yadav.

It is submitted by Id. Counsel that applicant was arrested on 29.03.21 in the above noted case, however, later on he was granted bail by the Hon'ble High Court vide order dated 25.05.2021. It is further submitted that applicant is a security guard and always needs a gun to perform his duty properly which was seized by the police in the present case. It is requested that performing as a security guard is the only source of income of the applicant and accordingly, gun may kindly be released to him. It is further submitted that during the personal search of accused, his mobile phone was also seized by the police and it requested that same may also be released to him.

Heard. Perused the reply filed by IO.

As per reply of IO, the investigation in the present case is still pending and aforesaid gun and bullets are yet to be sent to the FSL and hence, it is requested that the same may not be released at this stage.

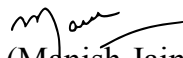
Considering the abovesaid submissions and the fact that the abovesaid gun and bullets are yet to be required for FSL result, I am not inclined to allow the application of the applicant at this stage. Accordingly, the application with respect to the gun and four bullets to release on superdari is hereby disposed of as dismissed.

As to the application for release of mobile phone, applicant is advised to move separate application for jamatalashi articles.

IO is also directed to expedite in getting the FSL result with respect to gun and bullets and intimate the applicant accordingly.

Application is disposed of accordingly.

Copy of order be given dasti to the applicant. Copy of order be also sent to the IO for intimation.


(Manish Jain)

MM-01 /(West)/THC:Delhi:08.06.2021